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ask one of them to c*.o it and his name should appear so that it is done properly. What we find here is that some of the Ministers are very fond of gatting their names printed all the time although they are not present and then our junior Ministers come and lay it on the Table of the House. It is not a good thing. I find that our Om Mehta is holding the basket for everybody here. (Interruptions). This is not a good practice. What we see here is that seniors are becoming less serious in the Government. What is happening, I do not know. The law of diminishing returns has begun to operate.

MR. DEPUTY CHAIRMAN: I think it is only fair that the Minister, in whose name the paper laying appears, should be present. But I feel t hat i f he has some other work in the other House or if he himself is held up somewhere else, then he should ask his junior Minister to lay it on the Table and his name should appear. There is no harm if the junior Minister's name appears there. I think this practice should be followed. If the Minister is somehow held up due to some reason, he should inform us so that we can ask his aeputy Minister to do it.

FORTY-THIRD REPORT OF THB LAW COM-MISSION OF INDIA ON OFFENCES AGAINST THE NATIONAL SECURITY

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHURY): I begto lay on the Table a copy of the Fortythird Report of the Law Commission of India on offences against the National Security. [Placed in Library. See No, LT-1961/72],

THE AIRCRAFT (SECOND AMENDMENT) RULES, 1972 AND RELATED PAPER

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM & CIVIL AVIATION DR.(SHRIMATI)SAROJINI MAHISHI: I beg to lay on the Table, under section 14A of the Aircraft Act, 1934, a copy (in English and Hindi) of the Ministry of Tourism and Civil Aviation Notification GSR No. 324, dated the 17th February, 1972, publishing the Aircraft (Second Amendment) Rules, 1972, together with an Explanatory Note thereon. [Placed in Library. See No. LT-1812/72].

THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION) CONTROL AMENDMENT ORDER, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE): I beg to lay onthe Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Foreign Trade Notification S.O. No. 966, dated the 30th March, 1972, publishing the Woollen Textiles (Production and Distribution) Control Amendment Order, 1972. [Placed in Library. See No. LT-1883/72].

SHRI BHUPESH GUPTA: What work has Mr. L. N. Mishra got in the other House? I shall find out.

SHRI CHANDRA SHEKHAR: Mr. Deputy Chairman, if the hon. Minister says that he is busy in the other House it will have to be looked into . . .

(Interruptions)

SHRI BHUPESH GUPTA: A delegation of this House be immediately sent to the Lok Sabha to find out...

(Interruptions)

- I. ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE BHARAT EARTH MOVERS LIMITED AND RELATED PAPERS.
- II. ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE HINDUSTAN AERONAUTICS LIMITED AND RELATED PAPERS.

III. ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE GARDEN REACH WORK SHOPS LIMITED AND RELATED PAPERS.

SHRI VIDYA CHARAN SHUKLA: Sir, I beg to lay on the Table under subsection (1) of section 619A of the Companies Act, 1956, a copy (in English and Hindi) each of the following papers:

(i) Seventh Annual Report and Accounts of the Bharat Earth Movers Limited for the year 1970-71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No, LT-1814/72].